

GOVERNMENT OF ASSAM
FINANCE (BUDGET) DEPARTMENT
DISPUR: GUWAHATI-781 006:

No. BW. 3/2003/Pt-II/1
Dated Dispur, the 25th January 2005.

From: Shri H.S. Das, IAS,
Commissioner & Secretary to the Govt. of Assam,
Finance Department, Dispur.

To: The Additional Chief Secretary (I) to the Govt. of Assam,
Dispur, Guwahati – 781 006.
The Additional Chief Secretary (II) to the Govt. of Assam,
Dispur, Guwahati – 781 006.
The Principal Secretary to the Govt. of Assam (All).
The Commissioner & Secretary to the Govt. of Assam (All).
All Divisional Commissioners.
The Secretary to the Govt. of Assam (All).
All Deputy Commissioners.
All Heads of Departments.

Subject: **Introduction of New Pension Rules.**

Sir,

With reference to the above, I am directed to state that the pension liability of the State Government has been rising exponentially. Government of India has already introduced a Contributory Pension Scheme for their employees. The State Government is also formulating a similar Contributory Pension Scheme applicable to the future State Government employees who will join the service of the State Government on or after 1st February 2005.

It has, therefore, been decided that henceforth the following shall be incorporated in all advertisements for filling up vacant posts under the State Government as well as in the appointment letters of the selected candidates:-

“Government servants joining the service of the State Government on or after 1st February 2005 shall not be governed by the existing Assam Services (Pension) Rules 1969 and orders issued thereunder from time to time. So far as their pension and other retirement benefits are concerned, they will be governed by a new set of Pension Rules, which are being formulated in line with the Contributory Pension Scheme announced by Government of India recently.”

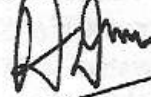
Further, it has also been decided that fresh recruits joining the service of the State Government on or after 1st February 2005 shall furnish an undertaking along with joining report as prescribed below:-

“I understand and accept that Government servants joining the service of the State Government on or after 1st February 2005 shall not be governed by the existing Assam Services (Pension) Rules 1969 and orders

issued thereunder from time to time and that their pension and other retirement benefits will be governed by a set of new Pension Rules, which are being formulated in line with the Contributory Pension Scheme of Government of India and going to be notified in due course.

Without the above undertaking no fresh joining report should be accepted. The above arrangement may kindly be communicated to all concerned.

Yours faithfully,



(H.S. Das)

Commissioner & Secretary to the Govt. of Assam,
Finance Department, Dispur.

Memo No. BW. 3/2003/Pt.II/1-A,

Dated Dispur, the 25th January 2005.

Copy to:-

Director, Information and Public Relations, Assam, Guwahati, with the request to give wide publicity of the above instructions through various medias.

By order etc.,



(H.S. Das)

Commissioner & Secretary to the Govt. of Assam,
Finance Department, Dispur.